

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 29/MP/2015

- Subject : Petition under section 38 (2) of the Electricity Act, 2003 read with section 79 (1) (c) and (k) of the Act, along with- (i) Central Electricity Regulatory Commission (Grant of Regulatory approval for execution of inter-State transmission scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 and 114 of the Central Electricity Regulatory Commission Conduct of Business Regulations, 1999; (iii) CERC (Sharing of inter-State Transmission charges and losses) Regulations, 2010; and Grant of Regulatory Approval for execution of the transmission system for Ultra Mega Solar Power Park(UMSPP) having capacity of 1000 MW in Anantpur district, Andhra Pradesh.
- Date of hearing : 15.5.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Andhra Pradesh Solar Corporation Private Limited and others
- Parties present : Ms. Suparna Srivastava, Advocate, PGCIL
Shri Y.K. Sehgal, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Kashish Bhambhan, PGCIL
Shri A.M. Pavgi, PGCIL
Shri M.K. Malviya, NTPC
Shri S.K. Mandal, NTPC
Shri Nishany Gupta, NTPC
Shri V.K. Garg, NTPC
Shri Ajay Dua, NTPC
Shri Rohit Chabbra, NTPC
Shri Abhishek Kr. Ambala, APSPCL
Shri G. Adisesku, APSPCL
Shri A. Venkates Warlu, APSPCL

Record of Proceedings

Learned counsel for the petitioner submitted that in the meeting held on 27.3.2015 issues were discussed at length to suggest measures/solution to facilitate regulatory approval for transmission system associated with the NP Kunta, Solar Park. In the said meeting, it was concluded that it was not possible to identify an organization who would apply for connectivity and LTA under the prevailing regulations. Thereafter, the Commission initiated amendments to the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 for seeking comments/suggestions/objection of stakeholders. Learned counsel for the petitioner requested the Commission to expedite the amendments in the regulations.

2. The Commission observed that vide ROP dated 24.3.2015, NTPC was directed to clarify whether LVRT was envisaged in the solar park at NP Kunta. In its response, NTPC has not given any reply on this aspect. However, NTPC has submitted that the present CEA connectivity regulations do not have provision for LVRT compliance for solar power generators. Accordingly, NTPC is further directed to submit on affidavit, by 19.5.2015 whether the NP Kunta solar park is envisaged with LVRT or not.

3. The Commission directed CTU to clarify on affidavit, by 19.5.2015 whether it seeks Regulatory Approval for all the projects for which PPA has not been signed or it has built some project without Regulatory Approval. CTU was further directed to file rejoinder to reply dated 12.5.2015 filed by KSEBL.

4. The petition shall be listed for hearing on 28.5.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**